To cover the shortage of type rated commanders (PIC) validation of licence of foreign pilots is done under provision contained in Rule 45 of Aircraft Rules, 1937.

Privatisation of Amritsar Airport

2884. SHRI SHWAIT MALIK: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government is planning to privatise Sri Guru Ram Dass Jee (SGRD) International Airport, Amritsar; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) No, Sir.

(b) Presently, no such proposal is under consideration with the Government to bring the existing airports under Public Private Partnership (PPP) model.

Hybrid till model for all the airports

2885. SHRI ANUBHAV MOHANTY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the National Civil Aviation Policy (NCAP), 2016 has called for adopting a hybrid-till model for all the airports under Airports Authority of India (AAI);

(b) whether there is a move to club the aeronautical and the non-aeronautical revenues to calculate the passenger fee and subsidise the airport costs, if so, the details thereof and if not, the reasons therefor; and

(c) whether such a move will benefit the passengers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Yes, Sir. AERA *vide* order No. 14/2016-17 dated 23.01.2017 have adopted 30% 'Hybrid Till' basis for determination of tariff for all major airports including major airports of Airports Authority of India (AAI).

(b) and (c) In the Hybrid till model adopted at airports, 30% of the nonaeronautical revenue is clubbed with the aeronautical revenue for the purpose of cross-subsidizing the aeronautical tariff. This move is aimed at incentivizing the airport operators to generate additional non-aeronautical revenue and is conducive for both airport development and the passengers.